

Issue of Ration cards to individuals for Rural landless people

6641. SHRI MADHURYA HALDAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have decided to issue ration cards for every individual instead of the present system of family-wise ration cards for the rural landless people; and

(b) if so, the time when this system would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). It is for the State Governments to decide about the mode of distribution of ration cards within a State. No report has been received to the effect indicating any change in the present system of family-wise ration cards.

हरिजनों की जबरन नसबन्दी

6642. श्री अम्बेश: क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को 7 फरवरी, 1973 के 'नवभारत टाइम्स' में "हरिजनों की जबरन नसबन्दी की जंम" शीर्षक के अन्तर्गत प्रकाशित समाचारों की ओर ध्यान दिलाया गया है जिसमें यह बताया गया है कि उत्तर प्रदेश में राय बरेली जिले में जगतपुर की पुलिस के अफिसरों ने चार हरिजनों की जबरन नसबन्दी कराई है;

(ख) क्या पुलिस अधीक्षक को इस घटना की जांच करने का आदेश दिया गया है;

(ग) यदि हाँ, तो इस घटना का स्पौर क्या है; और

(घ) इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की जा रही है ?

स्वास्थ्य और परिवार नियोजन मंत्री (श्री प्रार० के० जातिनकर) : (क) से (घ). राज्य सरकार ने सूचना मंगाई गई है और प्राप्त होने पर सभा पटल पर रख दी जायगी ।

Exemption of Examination Fee to Scheduled Caste and Scheduled Tribes students appearing in Examination conducted by Central Board of Secondary Education

6643. SHRI AMBESH: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Central Board of Secondary Education has exempted from payment of examination fee, the Scheduled Caste/Tribe students appearing for Higher Secondary Examination conducted by the above Board,

(b) whether this concession has been confined to Scheduled Caste/Tribe students who are bonafide residents of Delhi;

(c) if so, the circumstances under which non-residents Scheduled Caste/Tribe students of Delhi have been deprived of this concession; and

(d) the steps taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) to (d). In 1970, the Government of India decided that the students belonging to Scheduled Caste/Scheduled Tribes who are bonafide residents of the Union Territories may be exempted from payment of fee in respect of examinations conducted by recognised

Universities/Board in all the Union Territories. The Administrations concerned would make the necessary payments to the universities or Boards on the basis of the students appearing in the examination in a particular year.

As far as the Scheduled Caste/Scheduled Tribe students who belong to the State Governments but only reside in the Union Territories are concerned, it is for the State Governments to grant similar concessions. As such the Scheduled Caste/Scheduled Tribe students who are not bonafide residents of the Union Territory of Delhi, are not entitled to exemption from examination fee.

Acute shortage of seats in Medical Colleges in the Country

6644. SHRI NAWAL KISHORE SHARMA :
SHRI MARTAND SINGH OF REWA:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether at present there is an acute shortage of seats in medical colleges in the country in comparison to the student seeking admission in the colleges;

(b) if so, whether there is a proposal under the consideration of Government to increase the seats in medical colleges; and how many seats are going to be increased, with particular reference to Medical Colleges in Rajasthan; and

(c) whether there is also a proposal under the consideration of Government for reservation of some seats for the members of Scheduled Castes and Scheduled Tribes in these colleges for those students who fulfill the required qualifications; if so, the main facts thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU):

(a) Yes. With an increase in the facilities for education in the country and improvement of socio-economic conditions, the number of students seeking admission to various courses of higher education has been on the rise. There is thus widening gap between the number of seats available and the number of students seeking admission in institutions of higher learning. This is true of medical colleges as well. Competition for higher education is becoming keen in all branches of studies. It is perhaps comparatively more acute today in the field of medical education.

(b) Opening of new medical colleges or increasing the number of seats in the existing medical colleges is in the State Sector. Government are not aware whether or not State Governments particularly Rajasthan have any proposal for increasing admission capacity in the existing medical colleges. In case of Rajasthan, the State Government is stated to have a problem of unemployment amongst doctors. With such a situation prevailing in the State there is no likelihood for the Government of Rajasthan to increase the admission capacity of existing five medical colleges.

(c) Reservation of seats for Scheduled Castes and Scheduled Tribes already exists in the matter of admission in medical colleges in the country.

Persons appointed in honorary capacity as members of the various Committees under Ministry of Agriculture

6645. SHRI NAWAL KISHORE SHARMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the total number and names of persons who have been appointed in honorary capacity on different Committees or Commissions under his Ministry; and